

**Central Administrative Tribunal  
Principal Bench**

**OA No. 3202/2013**

New Delhi, this the 29<sup>th</sup> day of August, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)  
Hon'ble Mr. S.N. Terdal, Member (J)**

Mohd. Qasimuddin  
S/o Mr. Samiuddin,  
Sr. Booking Clerk, Qaim Ganj,  
Under DRM, North Eastern Railway,  
Izatnagar  
(None)

- Applicant

Versus

Union of India: Through

1. Secretary,  
Railway Board,  
Ministry of Railways,  
Rail Bhawan, Rafi Marg,  
New Delhi
2. General Manager,  
North Eastern Railway,  
Gorakhpur
3. Divisional Railway Manager,  
North Eastern Railway,  
Izatnagar

- Respondents

(By Advocate: Mr. Kripa Shanker Prasad)

**ORDER (ORAL)**

**Ms. Nita Chowdhury, Member (A):**

This matter is being continuously adjourned on the joint request or on the request of proxy counsel for the applicant. Yesterday also, the last opportunity was given

to the applicant to present the case and accordingly the matter was listed for today. Today also, nobody appears for the applicant. Hence, the OA is dismissed on account of non-prosecution. No costs.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

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